

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI
BENCH-VI

IB-922/(ND)/2020

Section: Under Section 9 of the Insolvency and Bankruptcy Code, 2016 and Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority), Rules, 2016.

In the matter of:

Gullivers Travel Associates

Having office at:

16 ST. Martin's Le Grand,
London EC1A 4EN

...Applicant/Operational Creditor

Versus

Fore Representations & Travels Pvt. Ltd.

Registered Office at:

J-9/59, Rajouri Garden
New Delhi -110027

...Respondent/Corporate Debtor

Coram:

SHRI. P.S.N. PRASAD, Hon'ble Member (Judicial)

SHRI. RAHUL BHATNAGAR, Hon'ble Member (Technical)

Counsel for Applicant: Mr. Preet Pal Singh, Advocate

Counsel for Respondent:

Order regarding the change of IRP

Per P.S.N. PRASAD, Member (Judicial)

Date: 07.01.2022

IB-922/ND/2020
Gulliver Travel Associates

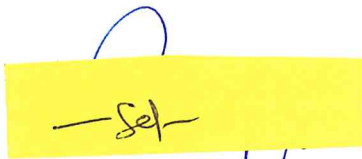


1. In the present matter the Adjudicating Authority vide its order dated 23.12.2021, admitted the petition i.e., IB-922/ND/2020 filed by the Operational Creditor 'Gulliver Travel Associates Private Limited' and initiated the Corporate Insolvency Resolution Process against the Corporate Debtor, 'M/s Fore representations & Travels Pvt. Ltd.'.
2. The Adjudicating Authority vide its order dated 23.12.2021, appointed Mr. Mahender Kumar Khandelwal, (Email: khandelwalmahendar2@gmail.com), Reg No: IBBI/IPA-001/IP-P00033/2016-2017/10086 to act as the Interim Resolution Professional. However, the appointed IRP expressed his inability to act as the Interim resolution Professional and to take up the assignment due to his ineligibility as per applicable provisions of law.
3. The matter was put up for clarification on 07.01.2022. the Ld. Counsel for the Operational Creditor preferred that the Tribunal may itself appoint IRP in place of Mr. Mahender Kumar Khandelwal from the List provided by the IBBI.
4. Hence, this Tribunal appoints Mr. Rajesh Ramnani, Email: rajeshramnani2407@gmail.com, Registration No: IBBI/IPA-002/IP-N00993/2020-2021/13187 from the panel provided by the IBBI to act as the IRP in this matter. He shall take further steps as are required under the statute, more specifically in terms of Section 13(2),15, 17 and 18 of the Code and file his report within 30 days before this Bench.
5. The Applicant is directed to pay a sum of Rs.2,00,000/- to the interim resolution professional ("IRP") upon the IRP filing the necessary



declaration form as required under the provisions of the Code to meet out the expenses to perform the functions assigned to him in accordance to Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

6. Registry is directed to give the order copies to the concerned parties.



(SH. RAHUL BHATNAGAR)
MEMBER (TECHNICAL)



(SH. P.S.N. PRASAD)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 101
IB-922/ND/2020

IN THE MATTER OF:

M/s. Gullivers Travel Associates

...PETITIONER

Vs.

M/s. Fore Representations and Travel Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 07.01.2022
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational creditor :Mr. Preet Pal Singh, Advocate.

For the Respondent/Corporate debtor :

ORDER

The RP has expressed his inability to take up the assignment. The matter has been brought to the notice of the Counsel for the Operational Creditor. The Counsel for the Operational Creditor has preferred for appointment of Resolution Professional from the list maintained by the Tribunal which is received from IBBI.



**(Rahul Bhatnagar)
Member (T)**



**(P.S.N. Prasad)
Member (J)**